

**NATIONAL COMPANY LAW TRIBUNAL  
AHMEDABAD BENCH  
AHMEDABAD**

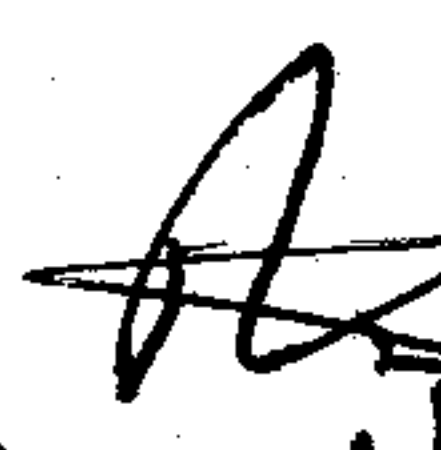
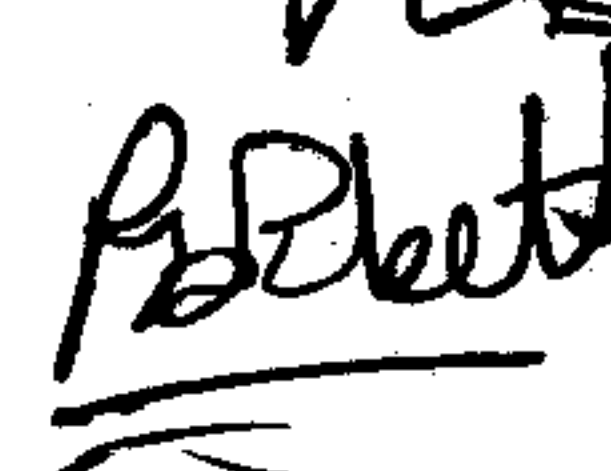
C.P. No. 41/73(4)/NCLT/AHM/2017

Coram: **Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL**  
**Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD  
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 25.10.2017**

Name of the Company: Subramanian Chandersekar  
V/s.  
Neesa Leisure Ltd.

Section of the Companies Act: Section 73(4) of the Companies Act, 2013

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	ASHOK SACHDEVA	A.R.	Depositor	
2.	Ravish Bhatt	Adv.	Respondent	

**ORDER**

Authorised Representative Mr. Ashok Sachdeva present for Petitioner. Learned Advocate Mr. Ravish Bhatt present for Respondent No.1.

Heard arguments of Authorised Representative for Petitioner and Learned Counsel for Respondent no. 1.

Order reserved.

  
**MANORAMA KUMARI**  
**MEMBER JUDICIAL**

  
**BIKKI RAVEENDRA BABU**  
**MEMBER JUDICIAL**

Dated this the 25th day of October, 2017.